



2026:AHC-LKO:2582-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 12 of 2026

Ram Nivas

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Panchayati
Raj Deptt. Govt. Of U.P. Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Shri Akash Singh, Advocate has filed his vakalatnama on behalf of the opposite party no. 2. The same is taken on record.

2. Heard Shri Deepak Kumar, learned counsel for the petitioner, learned Additional Chief Standing Counsel for the State and Shri Akash Singh, learned counsel for the opposite party no. 2.

3. This writ petition has been filed allegedly in public interest seeking the following relief:-

"I. Issue a writ order or direction in the nature of mandamus commanding the authorities concerned to determine the reservation in Panchayat election 2026 of Gram Panchayat Bawan, Post & Block- Bawan, Tehsil- Sadar, District - Hardoi as Scheduled Caste category, according to reserved seat rotation, in the interest of justice."

4. The Reservation sought is referable to Article 243 (D) of the Constitution of India read with Section 12(5) of the U.P. Panchayat Raj Act, 1947 and Rules, if any, made thereunder. This is the task of the competent authority, therefore, the petitioner may, if he has a cause, approach the competent authority.

5. With the aforesaid observations/directions, the writ petition is **disposed of.**

January 13, 2026
R.K.P. (Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)